

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE  
TRIBUNAL, MUMBAI**

REGIONAL BENCH - COURT NO. I

**Excise Appeal No. 625 of 2012**

(Arising out of Order-in-Original/Appeal No. Th-I/RKS/12/2012 dated 24.01.2012 passed by the Commissioner of Central Excise, Thane - I)

**M/s Micropure Parenterals Pvt. Ltd. .... Appellant**

Versus

**Commissioner of Central Excise, Thane-I .... Respondent**

Appearance:

None for the Appellant

Shri N.N. Prabhudesai, Supdt., Auth. Representative for the Respondent

**CORAM:**

**HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)**

**HON'BLE MR. C.J. MATHEW, MEMBER (TECHNICAL)**

**FINAL ORDER NO. A/85322 / 2021**

Date of Hearing: 03.02.2021

Date of Decision: 03.02.2021

***Per: Dr. D.M. Misra***

This appeal is listed pursuant to the application by the Revenue. In the above appeal, the appellants had approached the Government under SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019. After necessary scrutiny, they were issued discharge certificate under SVLDRS-4 Form, which is placed on file. Consequently, the appeal is disposed off.

(Dictated and pronounced in open court)

**(C.J. Mathew)  
Member (Technical)**

**(Dr. D.M. Misra)  
Member (Judicial)**